

National Company Law Tribunal



Allahabad Bench

CP No. 31/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2017

NAME OF THE COMPANY: Rajesh Kumar & ors vs LSV Polyinfra Pvt Ltd

SECTION OF THE COMPANIES ACT: 241/242

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	TANMAY CHATTERJEE	PCS	Petitioner	
2.	ABHISHEK MISHRA	PCS	Respondent	

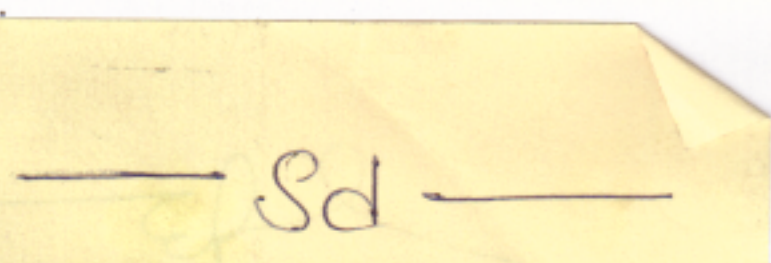
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Sh. Tanmay Chatterjee, PCS for the petitioner. Sh. Abhishek Mishra, PCS for the respondent.

Argument in respect of application on setting aside exparte order heard. Since, the case is still pre pleading stage. Therefore, exparte order passed against the respondent no.1 to 3 is set aside. The convenience cost, if any, to the petitioner is compensated by cost. Hence, the respondent is directed to pay a cost of Rs.10,000/- (Rupees Ten Thousand) to the petitioner and to file reply to the company petition by three weeks from today.

The matter be listed on 25th September, 2017.

Dated:29.08.2017


Sri H.P. Chaturvedi, Member (Judicial)

Typed by:
Kavya Prakash